

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 423 OF 2008

Wednesday, this the 4th day of February, 2009.

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

1. K.Satheesan.
GDS MD, Katalur BO, Thikkoti SO,
Vadakara Division.
Residing at Kandoth House, Katalur P.O,
Vadakara - 673 529
2. N.T.Velayudhan.
GDS MP, Atholi.
Residing at Vidhuraj Cottage
Velur West PO
Atholi (via) Vadakara
3. P.Chandran.
GDS BPM/MC, Karandode BO, Kuttiyadi SO,
Vadakara Division
Residign at Neelechikunnummal
PO Karandode (Via)
Kuttiyadi - 673 508
4. K.M.Chandrasekharan
GDS MC, Chagaroth, Peruvannamuzhi
Residing at Kallaracka Madathil House
Peruvannamuzhi, Vadakara Division
5. K.T.Surendran
GDS MD, Melur, Edakkulam, Vadakra Division
Resldign at Kanatha Thazha House, PO Peruvattoor
Koilandy Applicants

(By Advocate Mr. O.V.Radhakrishnan, Senior with Mr.Antony Mukkath)

versus

1. Superintendent of Post Offices
Vadakara Division, Vadakara -673 101
2. Post Master General
Northern Region, Kozhikode
3. Chief Post Master General
Kerala Circle, Thiruvananthapuram
4. The Director General of Posts
Dak Bhavan, New Delhi

5. Union of India represented by its Secretary
 Ministry of Communications
 New Delhi.

Respondents

(By Advocate Mr. TPM Ibrahiom Khan, SCGSC)

The application having been heard on 04.02.2009, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The question raised in this OA has been already considered in similar cases viz., in OA Nos. 277/04 and OA 704/06. The orders passed in the above Original Applications have been upheld by the Hon'ble High Court of Kerala in Writ Petition No. W.P.(C) 3618/06. This position is not disputed by the respondents. However, a rejoinder also filed in MA 105/09 to the reply statement filed on behalf of respondents. The factual matrix are similar to the orders mentioned above. Hence, we are of the considered view that no further probe is necessary. Hence orders can be passed in line with OA Nos. 277/04 and OA 704/06. Accordingly, the OA is allowed with no order for costs.

Dated, the 4th February, 2009.

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 K.NOORJEHAN
 ADMINISTRATIVE MEMBER

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 JUSTICE K.THANKAPPAN
 JUDICIAL MEMBER